

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NOS. 741 of 1993 AND
756 of 1993

DATE OF JUDGMENT: 9th July, 1993.

BETWEEN:

O.A.No.741/93

1. Mr. V. Ravi Prasad
2. Mr. K. Koteswara Rao
3. Mr. D. ~~Mariyamna~~
4. Mr. D. S. S. Sankara Rao

.. Applicants

AND

1. The Senior Superintendent of Post Offices,
Vijayawada Division, A.P.
2. The Director General of Posts,
New Delhi-1.
3. The Superintendent of Post Offices,
Machilipatnam Division,
Krishna District, A.P.

.. Respondents

O.A.NO.756 of 1993

1. Mr. Bh. Setyanarayana
2. Mr. K. Jagadeeswara Rao

.. Applicants

AND

1. The Superintendent of Post Offices,
Anakapalle Division,
Vizag District, A.P.
2. The Director General,
Department of Posts,
New Delhi-1.

.. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N. R. Devaraj, Sr. CGSC

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contd....

To

1. The Senior Superintendent of Post Offices,
Vijayawada Division, A.P.
2. The Director General of Posts, New Delhi-1.
3. The Superintendent of Post Offices,
Machilipatnam Division, Krishna Dist.A.P.
4. The Superintendent of Post Ofices, Anakapalle Division,
Vizag Dist. A.P.,
5. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC,CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman
Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

Four applicants in OA 741/93 and two applicants in OA 756/93 have filed these OAs claiming that they are entitled for reimbursement of mess charges paid by them and for payment of 1/4th daily allowance for the period of training in PTC Mysore from 30.3.1990 to 19.6.1990 by the applicants in OA 741/93 and from 17.7.1989 to 6.10.1989 by the applicants in OA 756/93.

2. When a similar matter came up for consideration in OA 146/93, this Bench allowed the OA by the order dated 24.2.1993. For the reasons stated therein with which we agree, it is just and proper to pass the following order:-

OA Nos.741/93 and 756/93 are allowed and the applicants are entitled for reimbursement of mess charges during the period of their training and for $\frac{1}{4}$ th of daily allowance for same, as per the Government of India orders in Para (3) 2 under S.R.164.

3. It is needless to add that if any payment has been made towards mess charges/daily allowance, these are deductible. The payment as ordered should be made within three months from the date of receipt of this order. No costs.

(Dictated in the open Court).

P. J. Thiru

(P.T.THIRUVENGADAM)
Member(Admn.)

Handwritten
(V.NEELADRI RAO)
Vice Chairman

Dated: 9th July, 1993.

vsn

Deputy Registrar (S)